IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-170(PB)/2018

IDBI Bank Ltd.

... APPLICANT / PETITIONER

Vs ACIL Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Atul Sharma, Mr. Siddharth Srivastav, Ms. Ashly Cherian, Advocates

For the Respondent(s):-

ORDER

Notice to show cause for 6th March, 2018 to the respondents be issued as to why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 6th March, 2018.

M. M. KUMAR)

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018 V.Sethi